

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 158 of 2020

IN THE MATTER OF:

Yamuna Infradevelopers Pvt. Ltd.

....Appellant

Vs.

Rakesh Takyar, Resolution Professional & Ors.

....Respondents

Present:

For Appellant: Ms. Nidhi Saini and Ms. Usha Singh, Advocates
For Respondents: Mr. Roopansh Purohit and Mr. Harsh Panwar, Advocates

O R D E R

27.01.2020: The appeal at the instance of Corporate Debtor being not maintainable, in view of the dictum of Hon'ble Supreme Court in '*M/s Innoventive Industries Ltd. Vs. ICICI Bank & Ors. - (2018) 1 SCC 407*', learned counsel for the Appellant pray for and is allowed to file an application for substituting the Appellant (Corporate Debtor) by erstwhile Director/ Shareholder/ Member and transpose the Appellant (Corporate Debtor) through IRP as party Respondent No. 4. This be done within two days.

Post this appeal 'for orders' on **06th February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/gc